

GOVERNMENT OF INDIA  
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS  
**RAJYA SABHA**  
**UNSTARRED QUESTION – 268**  
ANSWERED ON – 27/11/2024

**CASES REGISTERED UNDER CONTROL OF NATIONAL HIGHWAYS (LAND & TRAFFIC) ACT, 2002**

**268 Dr. Ajeet Madhavrao Gopchade:**

Will the Minister of **ROAD TRANSPORT AND HIGHWAYS** be pleased to state:

(a) the total number of cases registered under Section 3 of the Control of National Highways (Land & Traffic) Act, 2002, repair costs collected from the liable party, along with an additional 15 per cent interest on the repair expenses for any damage caused to the highway as per provision of the Act, details thereof, State-wise; and

(b) whether Government is aware that the strict enforcement of the aforementioned law will decrease unnecessary damage to highway properties and reduce accidents?

**ANSWER**

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS

(SHRI NITIN JAIRAM GADKARI)

(a) and (b) The Control of National Highways (Land and Traffic) Act, 2002 provides for the control of land within the National Highways, right of way and traffic moving on the National Highways and also for removal of unauthorised occupation thereon. Section 3 of the Control of National Highways (Land and Traffic) Act, 2002 deals with the establishment of Highway Administrations and recovery of the repair cost is done under section 27 of the Act. As per information available with this Ministry, as on 26.11.2024, the cost recovered in last three years on this item is nil.

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